Inclusion of castes in the list of SC/ST and OBCs

841. SHRI THANGA TAMIL SELVAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of proposals received from the State Governments during the last three years for inclusion of certain castes in the list of SC/ST and OBCs;

(b) whether Government have accepted those proposals;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) to (d) About 783 proposals for inclusion as well as other modifications in the list of Scheduled Castes and about 971 proposals for similar modifications in the list of Scheduled Tribes have been received from various States/Union Territories over a period of time. 240 proposals that had been recommended by the concerned State Governments and Union Territory Administrations were accepted by the Government of India as per the approved modalities and subsequently passed by the Parliament in four Bills that have been notified in the Gazette of India *vide* Notifications No. 28 dated 27.05.2002, No. 35 dated 04.06.2002, No. 73 dated 18.12.2002 and No. 10 dated 08.01.2003. The details of inclusion and other modifications in the list of Scheduled Castes and Scheduled Tribes are given in the these notifications. Other proposals not covered in these notifications are at various stages of consideration.

In respect of Other Backward Classes, the Government of India decides cases for inclusion/amendment in the Central List of Other Backward Classes on the advice tendered by the National Commission for Backward Classes and details thereof are notified in the Gazette of India from time to time. Inclusion/amendment in the Central List of Other Backward Classes pertaining to different States/Union Territories during the last three years, based on the advice tendered by the National

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Commission for Backward Classes, have been brought out vide Gazette of India Notifications No. 71 dated 04.04.2000, No. 210 dated 21.09.2000, No. 246 dated 06.09.2001 and No. 151 dated 20.06.2003. The names of the castes/communities included in the Central List of Backward Classes for various States/Union Territories are given in these Notifications.

Schools for Physically Handicapped in Andhra Pradesh

842. DR. DASARI NARAYANA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of Government run or aided residential and day schools for physically challenged ones in Andhra Pradesh with details thereof, district-wise;

(b) the type of vocational training being imparted in these schools;

(c) whether Government funds were released for these institutions; and

(d) if so, the details thereof for the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI): (a) to (d) The Government of India is not directly running any school for the physically challenged in Andhra Pradesh. However, under the Scheme to Promote Voluntary Action for Persons with disabilities, grant in aid is released by the Ministry of Social Justice and Empowerment to Non-Governmental Organizations running such projects. Details of the institutions funded in the last three years are as statement enclosed (See below).

Vocational training imparted at these institutions includes computer training, metal works, candle making, chair caning, tailoring and embroidery, agarbatti making, envelope making etc.